AB No.12 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr K Kharmawphlang, learned counsel for the petitioner.

Pre-arrest bail application will be considered only after perusal of the CD.

Summon IO along with CD.

In the meantime, in the event of arrest of the petitioner she shall be released on bail for a sum of Rs. 30,000/- with one surety of like amount. This pre-arrest bail shall remain till disposal of this application.

List the matter tomorrow.

JUDGE

dr

Crl Petn No.7 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr PN Nongbri, learned counsel for the petitioner.

Ms K Chisa, learned counsel submits that she is going to file the power today. Let her file the power by today itself.

Post the matter for hearing on Monday (11.05.2015).

JUDGE

dr

WP(C) No.8 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr PT Sangma, learned counsel for the petitioner.

Mr KP Bhattacharjee, learned GA prays for two weeks' time to file counter affidavit. Similar prayer is also made by Mr S Dey, learned counsel for the private respondent. Prayer is allowed.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.192 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr R Dhar, learned counsel for the petitioner.

The State counsel Mr R Gurung, is present in the court. He is directed to file counter affidavit if any.

Mr S Dey, learned counsel for respondent Nos.2 and 3 submits that inspite of every effort he could not trace out the respondents so he is not in a position to file counter affidavit. Hence affidavit-in-opposition on behalf of the said respondents is hereby closed.

List the matter after two weeks for counter affidavit by the State and further order.

JUDGE

dr

WP(C) No.287 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Miss R Paul, learned counsel for the petitioner. Also heard Mr JM Thangkhiew, learned counsel for the State respondent Nos. 1 to 8 as well as Mr B Khyriem, learned counsel for the private respondents.

Both the learned counsel seek further three weeks' time to file counter affidavit. Two weeks' time is granted as a last chance.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.367 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr PN Nongbri, learned counsel for the petitioner and Mr ND Chullai, learned senior Govt. Advocate.

Both the learned counsels suggested that the matter be fixed on Friday (8.5.2015).

List the matter on Friday (8.5.2015).

JUDGE

dr

WP(C) No.384 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mrs S Bhattacharjee, learned counsel for the petitioner.

Mr P Yobin, learned counsel for the respondent No.3 submitted that he has already filed counter affidavit.

Mr S Dey, learned counsel for respondent Nos. 1 and 2, seeks further two weeks' time to file counter affidavit. Prayer is allowed.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.386 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Ms R Paul, learned counsel for the petitioner.

State has declined to file counter affidavit.

Learned counsel for the private respondent No.4 seeks one weeks' time to file counter affidavit. Prayer is allowed.

List the matter after a week for counter affidavit by respondent No.4.

JUDGE

dr

WP(C) No.397 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Ms T Yangkyi, learned counsel for the petitioner. Also heard Mr ND Chullai, learned senior GA, Mr B Khyriem, learned counsel for the respondent No.3, Mr. S Changkija, learned counsel for respondent Nos. 4 to 9 and 11 to 13 and Mr. PT Sangma, learned counsel for the respondent No.10.

Pleading is complete. Post the matter for hearing after three weeks.

JUDGE

dr

WP(C) No.362 of 2012

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Counsel for the petitioner is not present.

Senior counsel for the State is present.

Matter came up today for hearing. Since petitioner's counsel is not present list this matter after a week as last chance for hearing.

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JUDGE

dr

WP(C) No.411 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr R Majaw, learned counsel for the petitioner.

Mr R Gurung, learned State counsel seeks further two weeks' time to file counter affidavit. Prayer is allowed.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.22 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr H Bezbarua, learned counsel for the petitioner.

Counsel for the Union of India seeks three weeks' time to file counter affidavit. Two weeks' time is allowed.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.24 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mrs M Devi, learned counsel for the petitioner.

Mr P Yobin, learned counsel for the State seeks one week's time to file counter affidavit. Prayer is allowed.

List the matter after one week for counter affidavit and further order.

JUDGE

dr

WP(C) No.30 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr H Bezbarua, learned counsel for the petitioner submits that the matter may be taken up on 25.5.2015 as the conducting counsel will come from Guwahati to which the Standing counsel for the Union of India has no objection.

List the matter on 25.5.2015 for hearing.

JUDGE

dr

WP(C) No.41 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Mr R Majaw, learned counsel for the petitioner.

Senior counsel for the respondents Mr GS Massar, assisted by Mr LS Darling, learned counsel, submits that he needs another two weeks' time to file counter affidavit on behalf of the respondents District Council. Prayer is allowed.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.191 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

6.05.2015

Heard Ms A Kharumnuid, learned counsel for the petitioner. Also heard Mr R Majaw, learned counsel for the respondent No.4

Both the learned counsels submit that conducting counsels are pre-occupied so the matter may be listed some other day.

Mr S Dey Learned counsel for the GHADC, is present.

List the matter after two weeks for hearing.

JUDGE

dr

EL.PET. No. 1 of 2013

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

06.05.2015

Heard Ms. R. Paul, learned counsel for the petitioner, who submits that, inspite of all the efforts, they could not contact the petitioner nor get any instruction whether to proceed with this instant election petition. As such, they are unable to take any step and further submit that the court may pass any order as found deemed fit and proper.

Also heard Mr. G.S. Massar, learned Sr. counsel assisted by Mr. L.S. Darnei, learned counsel appearing for the respondent No. 1 and Mr. G.A. Dkhar, learned counsel for the respondent No. 3, who submits that, it is a fit case, which needs to be dismissed as the petitioner is not interested and did not allow the court to proceed further since the month of December, 2014.

From record it appears that the case did not proceed effectively with effect from 15.12.2014 till date inspite of all the efforts made by the court. It is also a fact that the election petition needs to be disposed of expeditiously.

Since the petitioner is aware about the case, it is his duty to take necessary steps through his counsel. But, from his conduct, it appears that, he is not interested any further to proceed with the case inspite of giving him sufficient opportunity. Therefore, after considering the facts and circumstances of the case and taking into consideration the submission advanced by the learned counsel for the petitioner, this instant election petition stands hereby dismissed for default and stands disposed of.

The Registry is directed to forward a copy of this order to the Election Commission of India.

The Registrar General is also directed to return the Exhibits, Material Exhibits and other documents brought from the office of the Election Commission of India to the concerned office in a sealed condition after the expiry of the appeal period.

With this observation and direction, the matter stands disposed of.

JUDGE

D. Nary

RFA. No. 2 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

06.05.2015

Heard Mr. K. Khan, learned counsel for the petitioner.

Also heard Mr. Philemon Nongbri, learned counsel for the respondents, who submits that, he is not prepared with the case to argue the matter today and seek time.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary